

1	2	3
27.	Uttar Pradesh	346.81
28.	Uttarakhand	14.09
29.	West Bengal	557.68
30.	Delhi	174.71
31.	Andaman and Nicobar Islands	1.17
32.	Chandigarh	3.1
33.	Dadra and Nagar Haveli	0
34.	Daman and Diu	0.54
35.	Lakshadweep	0
36.	Puducherry	45.86
TOTAL		5622.13

Changes in NPS

430. SHRI A. W. RABI BERNARD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has proposed to bring changes to make National Pension Scheme (NPS) attractive after rolling back the proposed tax on Employees' Provident Fund (EPF) withdrawals;

(b) if so, the details thereof;

(c) whether the roll back makes EPF more attractive as withdrawals are not taxable while all withdrawals from NPS are taxable; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government has proposed the following in the Finance Bill, 2016 with regard to the National Pension System (NPS):

- (i) Allowing 40 per cent of the NPS corpus tax exempt on lump sum withdrawal.
- (ii) Waiving service tax on the NPS corpus utilized for purchase of annuity.
- (iii) The amount receivable by the nominee in case of death of the subscriber covered under NPS has been made tax exempt.
- (iv) One-time portability without any tax implication has been allowed to the subscriber for shifting from recognized provident fund to NPS.
- (v) One-time portability without any tax implication has been allowed to the subscriber for shifting from superannuation fund to NPS.

(c) and (d) As per the provisions of the Finance Bill, 2016, 40 per cent of the pension corpus under NPS is proposed to be tax exempt on lump sum withdrawal. Also, the proposal in the Union Budget, 2016-17 for taxation of 60 per cent of provident fund corpus under the Income Tax Act, 1961 has been withdrawn by the Government. Employees' Provident Fund (EPF) remains an Exempt Scheme.

However, EPF and NPS are different schemes available to separate categories of subscribers and they are not comparable on one-to-one basis.

Casual labour in the country

431. SHRI P. L. PUNIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that a large share of workforce is engaged in casual labour in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the State-wise total number of casual labourers in the country, category-wise e.g. rural and urban, SC, ST and others; and

(d) the steps taken by Government to bring this labour force in the organised sector and any umbrella project for these labourers in the last two years including current year?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The data in respect of casual labourers in the country is not centrally maintained.

Deduction of PF in companies with 10 employees

†432. SHRI LAL SINH VADODIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is contemplating to formulate a law providing for deduction of provident fund even by the companies having 10 employees;

(b) if so, whether Government has taken any steps in this direction till now; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) A proposal for comprehensive amendment

† Original notice of the question was received in Hindi.